

(3)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 7th day of November 2000.

Original Application no. 1291/2000  
Diary Number 371 of 2000.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member

1. Smt. Umrai Devi, W/o late Arjun Singh,  
Ex. Switchman, Rawa,  
Village Bampukara, Tehsil : Sirathu  
Distt. Allahabad
2. Rajendra Singh, S/o Late Arjun Singh,  
Vill Banpukara, Tehsil, Sirathu  
Distt. Allahabad

... Applicants

C/As Shri S.S. Sharma

**Versus**

1. Union of India owning & representing  
'Northern Railway' notice to be served  
to The General Manager, N. Rly.,  
Baroda House, NEW DELHI.
2. The Divisional Railway Manager,  
N. Rly., D.R.M. Office,  
Nawab Yusuf Road,  
Allahabad.

... Respondents

C/Rs Shri A.K. Pandey

*S.C. -*

// 2 //

O R D E R(Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

As per applicants <sup>position</sup> ~~case~~, Applicant Smt, U. Devi is widow of Shri A. Singh and Shri Rajendra Singh is their adopted son.

2. Shri Arjun Singh died in harness on 25.8.90 while working as Switchman under respondents establishment. The applicant moved for compassionate appointment and thereafter, some querries were raised and information sought from the side of respondents which were complied with by the applicant and this process continued from time to time up to 1998, but the matter has not been finalised by providing appointment to applicant on compassionate ground for which the applicant made several representations, latest being dated 22.10.99, copy of which has been annexed as annexure A-1 to the OA.

3. Heard learned counsel for the rival contesting parties and perused the record.

4. Shri A.K. Pandey learned counsel for the respondents opposed the prayer on the ground that the applicant has sought for appointment on compassionate ground, being adopted son of the deceased employee for which there is no documents to ascertain that the applicant has been legally adopted son of the deceased and applicant no. 1.

Sar

(8)

// 3 //

5. Keeping in view the facts and circumstances of the matter and the correspondance exchanged between the parties, I find it a fit matter to direct the respondents to decide the pending representation dated 22.10.99, copy of which has been annexed as annexure A-1 to the OA, within 3 months from the date of communication of this order, and decide the same by passing reasoned detailed and speaking order.

6. The OA is decided ~~according~~ with the above observation. No order as to costs.

*S. C. S. - 2000*  
Member-J

/ pc/